over 1000 MWs that would supply power to more than one State being executed in the country, are given below:

SI. Name of Project Name of State
No. & Capacity
(MW)

- 1. Vindhyachal Madhya STPP ST. VII Pradesh (2×500)
- 2. Nathpa Jhakri Himachal Power Project Pradesh (6×250)
- 3. Tehri Hydro Uttar Pradesh.
 Electric Project
 St. I (4×250)
- 4. Sardar Sarovar Madhya Prad-Hydro Electric esh, Project (1450) Maharahstra and Gujarat.

(c) and (d) To promote setting up mega power project through the private sector route, it has been decided that Central Electricity Authority would identify potential sites, National Thermal Power Corporation (NTPC) would prepare feasibility reports and POWER-GRID would take measures, for selection of promoters and help in finalising power purchase agreements between the promoter and State Electricity Boards (SEBs).

Civic Amenities in Unauthorised Colonles in Delhi

630. SHRI GYAN RANJAN: Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that lakhs of people are inhabiting unauthorised colonies in Delhi, without any civic amenities like water, electricity, sewer, etc.;
 - (b) if so, what is their number; and
- (c) by when such basic amenities would be provided in those colonies?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFARIS (DR. U. VENKATESWARLU): (a) Yes, Sir.

(b) and (c) As per the Government of National Capital Territory of Delhi, as on 31.3.1993 there were 1071 unauthorised colonies in existence in Delhi.

The M.C.D. has reported that provision of basic civic amenities to the unauthorised colonies depends on the finalisation of policy on regularisation in respect of the post-June 1977 unauthorised colonies. However, at present the High Court of Delhi in the Civil Writ Petition No. 4771/93, filed by Common Cause Registered Society, has restrained the respondents, including the Union of India, from taking any further decision or action for regularising any unauthorised colony in Delhi till further orders. The matter is still sub-judice.

Amenities Provided by Service Centre of Sector-12 R.K. Puram

- 631. SHRI V. KISHORE CHANDRA S. DEO: Will the PRIME MINISTER be pleased to refer to answer to Unstarred Question 314 given in the Rajya Sabha on the 29th February, 1996 and state:
- (a) the details of the revised scale of amenities being provided by the Service Centre of the Government Colony of Sector-12, R.K. Puram, New Delhi; and
- (b) the details of work done since the last two years, both electrical and civil, by the said Service Centre?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS: (DR. U. VENKATESWARLU): (a) The revised scale of amenities for Type-II, III and IV quarters are given in the Annexure. [See Appendix 179, annexure No. 17] In case these amenities are not avail-